GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:280 ANSWERED ON:22.07.2009 REDUCTION OF GREEN HOUSE GAS EMISSION Patasani Dr. (Prof.) Prasanna Kumar;Ray Shri Rudramadhab

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether United States of America and other developed countries have demanded commitment from the developing countries like India to agree to reduce green house gas emission in the long run;

(b) if so, the details thereof;

(c) the details of the negotiations conducted/ being conducted by the Government recently at various forums to address the issue; and

(d) the action plan of the Government in this regard?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH)

(a) to (d) A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 280 RAISED BY DR.PRASANNA KUMAR PATASANI & SHRI RUDRA MADHAB RAY, DUE FOR ANSWER ON 22.7.2009 IN LOK SABHA.

(a) & (b) During negotiations under United Nations Framework Convention on Climate Change (UNFCCC) and its Kyoto Protocol the developed countries have called upon the developing countries to undertake actions to achieve deviations in their green house gas emission from business as usual scenario.

(c) Formal negotiations on Climate Change are being conducted in terms of Bali Action Plan under the UNFCCC where the issues relate to enhanced implementation of the UNFCCC. These issues cover the shared vision for long-term cooperative action including a global goal for emission reduction, mitigation, adaptation, technology and finance. At the same time, negotiations are also taking place under the Kyoto Protocol of UNFCCC for determining the emission reduction targets for Annex I Parties to the UNFCCC during the second commitment period (post 2012). Both these negotiations are to conclude at 15th Conference of Parties scheduled in Copenhagen in December 2009.

(d) India has argued at these ongoing negotiations that the developed country Parties must take actions in accordance with the principle of equity and "common but differentiated responsibilities and respective capabilities" in order to achieve the objectives of the Convention. Such actions of the developed countries (Annex I Parties to the UNFCCC) should include deep and ambitions targets for emission reduction in the second commitment period (Post-2012) of the Kyoto Protocol. India is engaged constructively in these negotiations and is committed to work according to the principles and objectives of the Convention.